

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/283/2021

This the 27th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mumtaza Akhtar D/o Habib Ullah Hajam R/o Dialgam, District Anantnag, Age 35 years.

.....Applicant

(Advocate: Mr. Manzoor Ahmad Ganai-Not Present)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt, Education Department, Civil Secretariat, Jammu/Srinagar.
2. Director, School Department Kashmir, Srinagar.
3. Chief Education Officer, Anantnag.
4. Zonal Education Officer, Vailoo, Kokarnag, District Anantnag.
5. Headmaster, Govt High School Boys, Matihandoo Breng, Anantnag.

.....Respondents

(Advocate: Mr. Rajesh Thappa, 1d Deputy Advocate General)



O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference, nobody has joined the conference on behalf of the applicant.



2. On the last date i.e., 22.01.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non-appearance of applicant.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)